COURT-II

BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

DFR 2486 of 2014
(For Maintainability)

Dated : 5th November, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Punjab State Transmission Corporation Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Avinash Menon
Counsel for the Respondent(s) : None

ORDER

The present Appeal has been filed against the impugned order, dated 22.8.2014 and 5.9.2014 passed in two separate petitions being no. 62/2013 and 30/2014 respectively, passed by the Punjab State Electricity Regulatory Commission. According to the Appellant, the issue raised in the order, dated 5.9.2014 is the same as considered in the earlier order, dated 22.8.2014, hence, the two orders are inter-linked. The Appellant has filed a single Appeal against the two separate impugned orders, but has paid two court fees. Accordingly, we accept the contention of the Appellant at their risk.

The Appeal is admitted. Registry is directed to number the Appeal and issue notice to the respondents. Dasti service is permitted.

Post the matter on **5th December, 2014**.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

vt/vg